

Central Administrative Tribunal
Principal Bench: New Delhi

(12)

CP 116/97 in OA No.817/97

New Delhi, this the 24th day of July, ,1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri K.Muthukumar, Member (A)

P.H.Upadhyay,
ASM, Harduaganj,
presently C-II/304, Janakpuri,
New Delhi.Petitioner

(By Advocate: Shri H.K.Gangwani)

-Versus-

Union of India & Ors. through

1. Shri S.Mehta,
General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. Sh. M.N.Chopra,
Divisional Railway Manager,
Northern Railway,
Allahabad (UP)

3. Shri P.K. Kamal,
The Station Superintendent,
Northern Railway,
Harduaganj, U.P.Respondents

(By Advocate: Shri P.S.Mahendru)

O R D E R (ORAL)
[Dr. Jose P. Verghese, Vice-Chairman (J)]

In compliance with our directions issued in CP proceedings on 16.5.1997, the respondents have now held an internal inquiry and action is being taken and an affidavit to this effect has been filed in this Tribunal. We find that the proceedings initiated against respondent no. 3, only for a minor penalty, may indicate that responsibility for the lapse must have also been lying elsewhere. In the circumstances, we

(3)

dispose of this C.P. and discharged the respondents from notice subject to cost of Rs. 1000/- to be paid to the Legal Aid Cell of the Central Administrative Tribunal's Bar.

Liberty is given to the petitioner to approach this court and revive this C.P. by way of an MA in case any attempt is made to undo whatever has now stated to have been done to remedy the situation. With these directions, CP is disposed of and notices discharged.

A copy of this order be given to the parties.

(K. Muthukumar)
Member (A)

(Dr. Jose P. Verghese)
Vice-Chairman (J)